

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF DENTORTH INDIA PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	DENTORTH INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21 <sup>st</sup> September 1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51397KA1995PTC072808
5.	Address of the registered office and principal office (if any) of corporate debtor	No 677, 1st FLOOR, SUITE # 123, 27TH MAIN 13TH CROSS, HSR LAYOUT, SECTOR 1, BANGALORE-560102, KARNATAKA, INDIA.
6.	Insolvency commencement date in respect of corporate debtor	31 <sup>st</sup> January 2023 (Communication regarding the order and copy of order received by IRP on 08-02-2023)
7.	Estimated date of closure of insolvency resolution process	30 <sup>th</sup> July 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vasudevan Gopu IBBI/IPA-002/IP-N00291/2017-18/10849
9.	Address and e-mail of the interim resolution professional, as registered with the Board	G.V. Enclave, 18/30, Ramani Street, K.K. Pudur Saibaba Colony (4th Right Opp. Road to Saibaba Colony Hotel Annapoorna Road), Coimbatore – 641038, Tamilnadu, India. Email: vasudevanacs@gmail.com; vasudevangopu.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	G.V. Enclave, 18/30, Ramani Street, K.K. Pudur Saibaba Colony (4th Right Opp. Road to Saibaba Colony Hotel Annapoorna Road), Coimbatore – 641038, Tamilnadu, India. Email: vasudevangopu.ip@gmail.com
11.	Last date for submission of claims	22 <sup>nd</sup> February 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Dentorth India Private Limited on 31<sup>st</sup> January 2023.

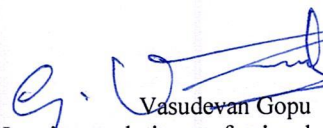
The creditors of Dentorth India Private Limited are hereby called upon to submit their claims with proof on or before 22<sup>nd</sup> February 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date:08.02.2023  
Place:Coimbatore



  
Vasudevan Gopu  
Interim resolution professional  
Dentorth India Private Limited  
IBBI/IPA-002/IP-N00291/2017-18/10849